

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA**

OA No. 756/2005

Date of Order: 02/12/2005

C O R A M

**Hon'ble Mr. Mantreshwar Jha, Member(A)
Hon'ble Ms. Sadhna Srivastava, Member(Judicial)**

Kripal prasad , Applicant.

By Advocate:- Shri G. Bose.

-Versus-

Union of India & Ors. Respondents

By Advocate : Shri A.A. Khan.

O R D E R [O R A L]

Mantreshwar Jha, Member(A):-


Heard Shri G.Bose, learned counsel for the applicant and shri A.A. Khan, learned Standing Counsel for the respondents Railways. At the outset, learned counsel for the applicant submits that against the order of punishment issued against the applicant at Annexure A/1, he has filed appeal at Annexure A/2 on 29.3.2004 which has not been disposed of by the concerned respondents so far. The prayer is made that the purpose of the applicant would be served if suitable direction is given to the appellate authority ^{to dispose of the appeal} within the time frame determined by this Tribunal.

2. Learned Standing Counsel for the Railways submits that even though statutory remedy has not been exhausted, the appeal filed by the applicant, which is still pending, has to be disposed of in accordance with law.

3. After hearing the learned counsel for the parties, we are satisfied that this is a fit case to be disposed of at the admission stage itself by issuing suitable direction to respondent no. 1. We, therefore, direct respondent no. 1 to dispose of the appeal of the applicant filed at Annexure / 2 by passing a speaking and reasoned order and after giving opportunity of personal hearing to the applicant within three months from the date of receipt/production of a copy of this order along with copy of the OA.

4. The O.A. is, accordingly, disposed of.


[S. Srivastava]/M(J)


[M. Na]/M(A)

srk/